

ITEM NO.48

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No.313/2024

USHA GARG

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 20-08-2024 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Lav Kumar Agrawal, Adv.
Mr. Rajat Srivastav, AOR

For Respondent(s) Mr. Apurv Singhvi, Adv.
Ms. Shubhangi Agrawal, Adv.
Ms. Sarvshree, AOR

Ms. Shilpi Satyapriya Satyam, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1 Justice Amreshwar Pratap Sahi, learned President of the National Consumer Disputes Redressal Commission¹ has participated in the proceedings through the video conferencing platform so as to apprise this Court of the progress which has been made for the migration of NCDRC to the e-jagriti platform. In

1 "NCDRC"

the tabulated chart which is set out in the status report, it has been intimated that the launch of the e-jagriti platform for NCDRC is expected to take place from 15 September 2024.

- 2 We find merit in the submissions of the counsel for the petitioner that since members of the Bar or litigants are filing proceedings online, they should not be saddled with the additional obligation of filing physical copies of the proceedings. The problem as it persists at present is expected to get resolved once the e-jagriti is launched from 15 September 2024. Hence, these proceedings be listed after four weeks.
- 3 There is no appearance on behalf of the Union Ministry of Consumer Affairs. It appears that in most State Consumer Disputes Redressal Commissions² there is no provision for e-filing. However, counsel for the Uttarakhand SCDRC states that provisions have been made for e-filing.
- 4 We direct the Secretary in the Ministry of Consumer Affairs to assist this Court by appearing online on the next date of listing and to ensure that there is appearance on behalf of the Union Ministry before this Court on the next date of listing.
- 5 In the meantime, all the State Disputes Consumer Redressal Commissions shall take necessary steps to actively set in motion the migration to the e-jagriti platform as in the case of the NCDRC and ensure that e-filing is made fully operational.
- 6 List the Petition on 20 September 2024.

(CHETAN KUMAR)
A.R. - cum - P.S.

(POOJA SHARMA)
Court Master

2 “SCDRC”